

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1094(PB)/2020

IN THE MATTER OF:

SREI Infrastructure Finance Ltd
Vs
LI Digital Payments Pvt Ltd

... Applicant / Petitioner
... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.12.2020.

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. M. T. Reddy, proxy counsel for Ms. Anushree Kapadia, Adv.

ORDER

The Petitioner side is hereby directed to issue notice to the Corporate Debtor to file its reply, if any, within two weeks hereof, thereafter both the parties shall file their written submissions (preferably in not more than two pages) before the next date of hearing.

List the matter for hearing on **06.01.2021**.

- sal -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- sal -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)